REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Second Session—Second Lok Sabha

Second Report



LOK SABHA SECRETARIAT NEW DELHI November, 1957.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SECOND REPORT

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Second Report.

- 2. The Committee met on the 22nd July, 1957 for,
 - (1) Categorisation of and allocation of time to Bills (Vide Appendix I) under rule 294(1)(b) and 294(1)(c) of the Rules of Procedure respectively.
 - (2) Examination under rule 294(1)(a) of the Rules of Procedure of the Constitution (Amendment) Bill (Amendment of article 58) by Shri Raghunath Singh (Vide Appendix II).

II. Categorisation of and allocation of time to Bills

- 3. The members in charge of the Bills due for categorisation and allocation of time and the representatives of the Ministries concerned had been invited to present their views on these Bills before the Committee. The representatives of the Ministries of Railways, Health and Law and Shri N. Keshava member in charge of Bill No. 1 in Appendix I attended the sitting.
- 4. After hearing the views of the representatives of the Ministries and the Member in charge and considering all aspects of the Bills, the Committee placed the three Bills under category B and allotted time for each Bill as shown in Appendix I.
- 5. As regards the fourth Bill namely, the Nationalisation of Light Railways Bill by Shri Jhulan Sinha, the Committee did not consider it necessary to categorise and allot any time at this stage to it as the recommendation of the President required under article 117(3) of the Constitution for its consideration had been withheld.

III. Examination of the Constitution (Amendment) Bill

6. The member who had given notice of the Bill and the representative of the Ministry of Law which was concerned with the

Bill had been invited to be present at the sitting. Only the representative of the Ministry of Law was present.

7. The Committee considered the points of the sponsor of the Bill as mentioned in the statement of objects and reasons and the reactions of the Government thereto and examined the Bill in the light of the principles laid down in paragraph 6 of the First Report of the Committee on Private Members' Bills and Resolutions of the First Lok Sabha which had been duly approved by the House.

Findings of the Committee

- 8. The Committee noted that at present there was no bar to a person holding the office of the President of India for any number of terms consecutively. The Bill, by amending article 58 of the Constitution seeks to restrict the term of office of the President of India so that no person may be elected for more than two consecutive terms except during war time.
- 9. The Committee therefore, decided that the Bill might be allowed to be introduced.

IV. Recommendations

- 10. The Committee recommend,—
 - (i) that the categorisation of and allocation of time to the three Bills by the Committee as shown in Appendix I, be agreed to by the House, and
 - (ii) that the Constitution (Amendment) Bill by Shri Raghunath Singh be allowed to be introduced.

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HUKAM SINGH.

New Delhi; The 23rd July, 1957.

•		Category] assigned	Time allotted by the Committee	Remarks
				
The Salaries and Allowances of Members of Parliament (Amendment) Bill (Amendment of section 6) by Shri N. Keshava.	• 4.		ı hout.	Lt
The Central "Government Servants (Option for Joining Contributory Health Service Scheme Bill by Shri Jhulan Sinha.	20 of 195 <u>7</u>	B	I hour	
The Indian Penal Code (Amendment) Bill (In section of new section 427A) by Shri Raghunath Singh.	11 of 1957	В	11 hours.	
The Nationalisation of Light Railways Bill by Shri Jhulan Sinha.	19 of 1957	••		The Committee did not categorise or allot any time to the Bill as the recommendation of the President required under Article 117 (3) had been withheld.
	Member-in-Charge The Salaries and Allowances of Members of Parliament (Amendment) Bill (Amendment of section 6) by Shri N. Keshava. The Central "Government Servants (Option for Joining Contributory" Health Service Scheme Bill by Shri Jhulan Sinha. The Indian Penal Code (Amendment) Bill (In section of new section 427A) by Shri Raghunath Singh. The Nationalisation of Light Railways Bill by Shri Jhulan Sinha.	Member-in-Charge Bill No. The Salaries and Allowances 18 of 1957 of Members of Parliament (Amendment) Bill (Amendment of section 6) by Shri N. Keshava. The Central "Government Servants (Option for Joining Contributory) Health Service Scheme Bill by Shri Jhulan Sinha. The Indian Penal Code (Am- 11 of 1957 endment) Bill (In section of new section 427A) by Shri Raghunath Singh. The Nationalisation of Light 19 of 1957 Railways Bill by Shri Jhulan Sinha.	Member-in-Charge Bill No. assigned The Salaries and Allowances 18 of 1957 B of Members of Parliament (Amendment) Bill (Amendment of section 6) by Shri N. Keshava. The Central "Government Servants (Option for Joining Contributory) Health Service Scheme Bill by Shri Jhulan Sinha. The Indian Penal Code (Am- 11 of 1957) B endment) Bill (In section of new section 427A) by Shri Raghunath Singh. The Nationalisation of Light 19 of 1957 Railways Bill by Shri Jhulan Sinha.	Member-in-Charge Bill No. assigned allotted by the Committee The Salaries and Allowances 18 of 1957 B I hour of Members of Parliament (Amendment) Bill (Amendment of section 6) by Shri N. Keshava. The Central "Government Servants (Option for Joining Contributory) Health Service Scheme Bill by Shri Jhulan Sinha. The Indian Penal Code (Am 11 of 1957) B I hours endment) Bill (In section of new section 427A) by Shri Raghunath Singh. The Nationalisation of Light 19 of 1957 Railways Bill by Shri Jhulan Sinha.

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APPENDIX II

Bill No. 40 of 1957.

THE CONSTITUTION (AMENDMENT) BILL, 1957

by

SHRI RAGHUNATH SINGH, M.P.

(To be introduced in Lok Sabha)

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THE CONSTITUTION (AMENDMENT) BILL, 1957

(To be introduced in Lok Sabha)

A

BILL

further to amend the Constitution of India

BE it enacted by Parliament in the Eighth Year of the Republic of India as follows:—

Short title and commencement.

- 1. (1) This Act may be called the Constitution (Amendment) Act, 19
 - (2) It shall come into force at once.

Amendment of Article 58 of the Constitution the following new of Article 58. clause shall be added, namely:—

"(3) No person shall be elected to the office of President more than twice consecutively except in the duration of any war."

STATEMENT OF OBJECTS AND REASONS

This Bill is intended to restrict the term of office of the President of India so that no person may be elected as President for more than two consecutive terms except during war time.

RAGHUNATH SINGH.

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New Delhi; The 24th May, 1957.

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EXTRACT FROM THE CONSTITUTION OF INDIA

- 58. (1) No person shall be eligible for election as President unless Qualifications for election as President.
 - (a) is a citizen of India,
 - (b) has completed the age of thirty-five years, and
 - (c) is qualified for election as a member of the House of the People.
- (2) A person shall not be eligible for election as President if he holds any office of profit under the Government of India or the Government of any State or under any local or other authority subject to the control of any of the said Governments.

Explanation.—For the purposes of this article, a person shall not be deemed to hold any office of profit by reason only that he is the President or Vice-President of the Union or the Governor of any State or is a Minister either for the Union or for any State.

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LOK SABHA

A BILL

further to amend the Constitution of India

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(Shri Raghunath Singh, M.P.)